detailed below:

year		Scheme	;		-	Capa- city (lakh tonnes)
1973	Durgapu Durgapu		nt Wo	orks,	•	3 · 00
1974	Century		, Tild	a		3 .00
1974	Cement dhar (exp			, Ма	n-	1 ·80
1974	J. K. Nimbahe	-	ics	Lto	i., •	2.52
1974	Assam punji	Cement	s, (Cher	ra- •	2 .00
1974	Madras kapatti	Cemer	nts,	Tulı •	ık- •	2 ·10
1 974	Panyam Nagar	Cemer.	nts, (Ceme	nt •	1 .00
G	rand Tota	ıl				15 ·42

The Cement Corporation of India has also submitted feasibility reports for setting up new units at Baruwala (UP), Neemuch (MP) and Tandur, guntla and Adilabad (Andhra Pradesh) with a capacity of 4 lakh tonnes each and at Akaltara (MP) with a capacity of 6 lakh tonnes. These are under consideration of Government.

In order to regulate the distribution of cement equitably some of the State Governments have promulgated suitable regulatory orders. Delhi Administration has also enforced statutory control on cement in July 1972 and introduced "permit system" with effect from the 16th November, 1972 to safeguard the interest of cement consumers State. Whenever shortages are reported in a particular region of the country, programmes to rush supplies by rake loads have been arranged in consultation with the Railways. Other steps like opening of dumps at break-of-gauge points, increased road movement by reimbursement of increased freight from the Cement Regulation Account etc. have been encouraged. In order to meet immediate requirement of cement in Delhi, a Special programme of supplies

production by the middle of 1974, as | has been drawn up and a quantity of 10,000 tonnes of cement has already reached Delhi.

पांचवीं पंचवर्षीय योजना के दौरान परमाणु उर्जा का विस्तार

*624. श्रीमती सुमित्रा जी कुलकर्णी: क्या परमाण ऊर्जा मंत्री यह बताने की कृपा करेंगे कि पांचवीं मंचवर्षीय योजना की म्रवधि में परमाण ऊर्जा के विस्तार के लिए उठाये जाने वाले प्रस्तावित कदमों का ब्यौरा क्या है ?

†[Expansion of Atomic Energy during FIFTH FIVE YEAR PLAN

*624. SHRIMATI SUMITRA KULKARNI: Will the Minister ATOMIC ENERGY be pleased to state the details of the steps which are proposed to be taken for the expansion of Atomic Energy during the Fifth Five Year Plan period?]

प्रधान मंत्री तथा परमाणु उर्जा मंत्री (श्रीमती इंदिरा गांधी) : पांचवी पंचवर्षीय योजना में सम्मिलित की जाने वाली परमाण ऊर्जा विभाग की योजनाएं तैयार की जा रही हैं।

†RTHE PRIME MINISTER MINISTER OF ATOMIC ENERGY (SHRIMATI INDIRA GANDHI): The Fifth Plan proposals of the Department of Atomic Energy are under formulation.l

PRIVILEGES ENJOYED BY Ex-RULERS

*625. SHRI BHOLA PRASAD: DR. Z. A. AHMED:

Minister of the HOME AFFAIRS be pleased to refer to the answer to Unstarred Question No. 1127 given in the Rajya Sabha on the 30th November, 1972 and state:

(a) whether armed guards are still deployed in front of the palaces of certain former rulers in some States;

^{†[]} English translation.

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 - (b) if so, the reasons therefor; and
- (c) whether the former rulers still enjoy any special privileges, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI K. C. PANT): (a) to (c) A statement is laid on the Table of the House on the basis of the information received so far from the State Governments.

STATEMENT

States	Whether Police Guards have continued to be deployed in front of the palaces of the former Rulers.	Whether former Rulers still en- joy any special privileges	Remarks
Andhra Pradesh	. No.	No.	
Rajasthan .	. , . No.	No.	
Punjab	. No.	No.	
Tamii Nadu .	, . No.	No.	** ***
Orissa	No.	No.	
Maharashtra .	. No.	No.	-
Gujarat	. No.	No.	d _{Ne}
Haryana .	. No.	No.	•
West Bengal .	. No.	No.	<i>y</i> .
Kerala	. Guards provided at the Palace of former Ruler of Travancore on payment.	No.	Since many palaces of former Rulers have valuable pro- perties including
Madhya Pradesh	. Guards provided at the Palace of former Ruler of Dhar on payment.	No	works of which are of national im- portance, guards has been allowed by
Manipur	. Guards provided at the Palace of former Ruler of Manipur on payment,	No.	by State Govern- ment on payment.
Mysore	. Minimum number of tactical guards have been provided to the palaces of former Ruler of	No.	-
٠, ۴,	Mysore at Mysore and Bangalore for protection of valuable properties and art treasures.	£('') *	

Information has not been received from the Governments of Tripura, Bihar, Himachal Pradesh, Uttar Pradesh and Jammu and Kashmir in this regard.